

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P.(I.B) No. 664/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.01.2021**

Name of the Company: Patel Dye Chem Agencies
V/s
Sintex Industries Ltd

Section 9 of the Insolvency and Bankruptcy Code,
2016

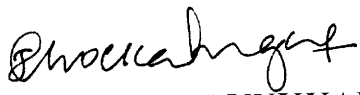
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER
(through video conferencing)**


No one shown appearance on behalf of the parties.

On perusal of the record, it is found that the advocate for the Petitioner was last appeared on 27.01.2020, thereafter, the matter was fixed on 26.02.2020, 03.06.2020, 29.06.2020, 19.08.2020, 16.09.2020 and 03.11.2020, but the advocate for the Petitioner was found absent on each and every dates. Even today, none present for the Petitioner.

Accordingly, the matter is dismissed for non-prosecution.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 5th day of January, 2021


**MANORAMA KUMARI
MEMBER JUDICIAL**